



# CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,  
Nauroji Nagar, New Delhi-110029

Petition No. 200/TL/2024

Dated: 7.8.2024

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by Kallam Transco Limited, Windsor, 1st Floor, Unit No. 101, Kalina Santracruz, East Mumbai- 400098, Maharashtra, to implement the transmission system for "Western Region Network Expansion Scheme in Kallam area of Maharashtra" on a Build, Own, Operate and Transfer basis (hereinafter referred to as "the Project") consisting of the following elements:

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	LILO of both circuits of Parli(M)-Karjat(M)/Lonikand-II (M) 400 kV D/c line (twin moose) at Kallam PS	18 months
2.	4 Nos. 400 kV line bays at Kallam PS for LILO of both circuits of Parli(M)-Karjat(M)/Lonikand-II(M) 400 kV D/c line (twin moose) at Kallam PS • 400 kV line bays (AIS)-4 Nos. (for Kallam PS end)	
3.	63 MVAR, 420 kV switchable line reactor (with NGR bypassing arrangement) on each ckt at Kallam PS end of Karjat - Kallam 400 kV D/c line (~140km) • 63 MVAR, 420 kV switchable line reactor including Switching equipment - 2 Nos. (at Kallam end)	

2. The Central Transmission Utility of India Limited vide its letter dated 23.4.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 7.8.2024 in Petition No. 200/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Kallam Transco Limited before the Commission can be accessed at the website <https://www.indigrid.co.in/documents-manager/> or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 16.8.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 20.8.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary